

**IN THE HIGH COURT OF BOMBAY AT GOA**  
**MISC. CIVIL APPLICATION NO. 24 OF 2021**  
**IN**  
**LD-VC-CW NO. 409 OF 2020**

Lavoo Mamledar ..... Petitioner

*V e r s u s*

Maharastrawadi Gomantak Party & 2 Ors ..... Respondents

Mr. Gaurish Agni and Mr. Tanmai Gawas, Advocates for the Petitioner.

Mr. S. N. Joshi and Ms. S. Joshi, Advocates for the Respondent no.1.

**Coram :- DAMA SESHADRI NAIDU &**  
**M. S. JAWALKAR, JJ.**

**Date : 6<sup>th</sup> January, 2021**

**P.C.**

Shri S. N. Joshi, the learned Advocate, waives notice for the first respondent.

2. Before issuing notice to the second respondent, which seems to be a formal party and against whom no relief is sought, the Court desires to hear the parties on the question of maintainability.

3. Post the matter on 14<sup>th</sup> January 2021, tentatively.

4. At this juncture, Shri Gaurish Agni, the learned Advocate for the petitioner has pointed out that the first respondent, a political party, has already initiated the process of holding internal elections so, any delay in the Court's adjudicating the matter might prejudice the petitioner's interest.

5. Subject to the maintainability of this Writ Petition, we hold that all developments that take place shall depend on the outcome of the Writ Petition.

6. Post the matter on 14<sup>th</sup> January 2021.

**M. S. JAWALKAR**

**DAMA SESHADRI NAIDU, J.**

arp/\*